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Government of India  
Ministry of Commerce & Industry  
Department of Commerce  
Directorate General of Foreign Trade

**Notification No. 33 /2015-2020**  
**New Delhi, Dated: 7 September, 2018**

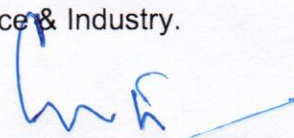
**Subject: Amendment in import policy and policy condition of pepper classified under Chapter 09 of ITC (HS), 2017–Schedule–1(Import Policy).**

**S.O. (E):** In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the import policy and policy condition of 'Pepper' classified under Chapter 09 of ITC (HS), 2017 – Schedule – 1 (Import Policy) as under:

Exim Code	Item Description	Existing Policy	Existing Policy Condition	Revised Policy	Revised Policy Condition
0904 11	<i>Neither crushed nor ground:</i>				
0904 11 10	Pepper, long	Prohibited	However, import is free if CIF is above Rs.500/ per kg.	Free	-

**Effect of this Notification:** Import Policy of Long Pepper revised from "Prohibited" to "Free" and Minimum Import Price (MIP) is not applicable on Long Pepper.

This issues with the approval of Minister of Commerce & Industry.

  
(Alok Vardhan Chaturvedi)  
Director General of Foreign Trade &  
Ex- officio Addl. Secretary to the Government of India

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